श्री एस० के० पाटिल : में मानता हं । इसका कोई जवाब नहीं है।

Papers laid

श्री राजनारायण : सुना नहीं कि आपने क्या कहा ।

श्री एस० के० पाटिल : मैंने कहा, जवाब ही कुछ नहीं है उसका ।

थी राजनारायण : उसका जवाब जनता आपको देगी ।

डा० एम० एम० एस० सिद्ध (उत्तर प्रदेश) : वह तो हमेशा दिया करती है।

श्री राजनारायण : और आप लेते भी हैं।

डा० एन० एन० एस० सिद्धु: ग्राखिर में इनडाइरेक्टली आ गये हो ।

SHRI A. D. MANI (Madhya Pradesh): May I ask the hon. Minister whether in Vew of this extraordinary situation which prevails in that part of the country, the Government of India and his Ministry have considered the proposal of taking over the entire administration of the railway track under the Defence of India Rules ? He mentioned that talks were going on between the- Inspecior-General of the Railway Protection Force and the Inspector-General, Assam I may tell the hon. Minister that it is reported that some 2,000 underground Nagas are engaged in blowing up the communication system in that area. In view of the situation prevailing there, is the Government of India considering the question of taking over the entire administration under the D.I.R.?

SHRI S. K. PATIL: I do not tiink that that will solve the question. I can quite understand that many tilings can be suggested. But then that would be regular war, I mean what the hon. Member suggests. The question is whether it is necessary. Sometimes where it is necessary, it may have to be done, to the proper extent. All these questions are under active examination every day, what is happening there,

;ind to the extent it is possible to take precautions, the precautions are being taken. And when things go beyond that, then something else, something more mdical, will bxve to be

on the Table

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Fiftyfifth Session of the Rajya Sabha and assented to by the President.

STATEMENT

- 1. The Delhi Land Reforms (Amendment) Bill, 1966.
- 2. The Imports and Exports (Control) Amendment Bill, 1966.
- 3. The Indian Tariff (Amendment) Bill, 1966.
- 4. The Seamen's Provident Fund Bill, 1966.
- 5. The Appropriation (Vote on Account) Bill, 1966.
- 6. The! Appropriation Bill, 1966.
- 7. The Appropriation (Railways) Bill, 1966.
- 8. The Appropriation (Railways) No. 2 Bill, 1966.
- 9. The Armed Forces (Special Powers) Amendment Bill, 1966.
- 10. The Kerala Appropriation Bill, 1966.
- 11. The Kerala Appropriation (Vote on Accounts) Bill, 1966.

PAPERS LAID ON THE TABLE

THE CINEMATOGRAPH (CENSORSHIP) FIFTH **AMENDMENT RULES, 1966**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY), Sir, on behalf of Shri Raj Bahadur . . .

श्री राजनारायण (उत्तर प्रदेश): श्रीमान, में एक सूचना जानना चाहता हूं। 7 अप्रैल की मैंने प्रधान मंत्री से सवाल किया था कि उनके साथ विदेश कौन-कौन गये थे तो उन्होंने कहा था कि वह इसकी रिपोर्ट, इसकी मूची सदन की मेज पर रखेंगा। क्या उसकी कोई सूची है। 7 अप्रैल को प्रधान मंत्री से हमने मवाल किया था।

श्री सभावति : अभी उसका भीका नहीं है, अभी तो पेपर्स, ले किये जा रहें हैं।

भो राजनारायः अञ्चलस्य की मेज पर वह कुछ है या नहीं, यह में जानना चाहता है।

SHRIMATI NANDINI SATPATHY: Sir, on behalf of Shri Raj Bahadur I beg to lay on the Table a copy of the Ministry of Information and Broadcasting Notification G.S.R. No. 235, dated the 25th January, 1966, publishing the Cinematograph (Censorship) Fi.th Amendment Rules, 1966, under sub-section (3) of section 8 of the Cinematograph Act, 1952. I in Library. See No. LT-6018/66.]

MINISTRY OF COMMERCE PUBLIC NOTICE re THE IMPORT POLICY FOR NEWSPRINT (1966-67)

SHRIMATI NANDINI SATPATHY: Sir, on behalf of Shri Raj Bahadur, I also beg to lay on the Table a copy of the Ministry of Commerce Public Notice No. 54-ITC(PN)/66, dated the 26th April, 1966, regarding the Import policy for Newsprint for the year 1966-67. [Placed in Library. *See* No. LT-6137/66.]

KERALA GOVERNMENT NOTIFICATIONS UNDER THE KERALA MUNICIPALITIES ACT, 1960

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Sir, on behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, issued by the Government of Kerala:—

- (i) Notification S.R.O. No. 192/65, dated the 7th May, 1965.
- (ii) Notification S.R.O. No 423/65, dated the 22nd November, 1965.

[Placed in Library. See No. LT-6000/66 for (i) and (ii).]

KERALA GOVERNMENT NOTIFICATIONS UNDER THE GURUVAYUR TOWNSHIP ACT, 1961

SHRI B. S. MURTHY: Sir, on behalf of Dr. fayar, I also beg to lay on the Table a copy each of the following Notifications, under sub-section (2) of section 6 o:' the Guruvayur Township Act, 1961, issued by the Government of Kerala:

- (i) Notification S.R.O. No. 136/65, dated the 27th March, 1965.
- (ii) Notification S.R.O. No. 15/1966, dated the 21st January, 1966.

[Placed in Library. See No. LT-6001/66 for (i) and (ii).]

THE INDIAN POLICE SERVICE (PROBATION) AMENDMENT RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND ALSO MINISTER OF DEFENCE SUP **PLIES** IN THE MINISTRY OF DEFENCE (SHRI **JAISUKHLAL** HATHI): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 307, dated the 26th February, 1966 publishing the Indian Police Service (Probation) Amendment Rules, 1966.

[Placed in Library. See No. LT-5940/66.]

- (i) THE KEROSENE (FIXATION OF CEILING PRICES) ORDER, 1966
- (ii) THE KEROSENE (FIXATION OF CEILING PRICES) AMENDMENT ORDER, 1966

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALA-GESAN): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of tie